

(2010) 11 MAD CK 0038

In the Madras High Court

Case No : Writ Petition (MD) No. 10359 of 2009 and M.P. (MD) No. 1 of 2009
and M.P (MD) No. 1 of 2010

Dr. P. Ramamoorthy

APPELLANT

Vs

The Madurai Kamaraj University and The Chancellor

RESPONDENT

Date of Decision : 26-11-2010

Acts Referred:

Citation : (2010) 11 MAD CK 0038

Hon'ble Judges : P. Jyothimani, J

Bench : Single Bench

Advocate : M. AjmalKhan, for the Appellant; Pala. Ramasamy, Special
Government Pleader, for the Respondent

Final Decision : Dismissed

Judgement

P. Jyothimani, J.—Heard the learned Counsel for the Petitioner and the learned Special Government Pleader for the Respondents.

2. The Petitioner challenges the impugned order dated 31.08.2009 wherein the university has stated that the Petitioner's membership as a member

of the syndicate of the university by virtue of his assuming office as Principal of in which he has retired by attaining the age of superannuation on

30.10.2008 itself, he has lost his right to continue as a member of the syndicate.

3. The claim of the Petitioner is that it is true that he was appointed as a member of the syndicate by resolution of the syndicate, dated 29.03.2007

while he was working as Principal of the Cardamom Planter Association College, Bodinayakanur he was nominated as member for a period of

three years and therefore, he is entitled to continue as per the syndicate upto 29.03.2010. However, by virtue of his retirement from the post in the

said college at Bodinayakanur on 30.10.2008, the university has directed that he

ceased to be a member of the syndicate. There is absolutely nothing illegal in the same. The Petitioner's membership to the syndicate of the university is not by virtue of any election but by virtue of ex-officio appointed since he happens to be the Principal of the said college. The Petitioner has subsequently joined in some other college namely the Amman College of Arts and Science as its Principal. It is for him to approach the university in which event, the university shall certainly consider the name of the Petitioner to be included as an exofficio member of the syndicate. Even otherwise by the syndicate resolution dated 29.03.2007, his appointment is for a period of three years and that period has also been over and therefore, as on date, the Petitioner has no enforceable claim against the university at all. In such view of the matter, looking into any angle, the Petitioner is not entitled to the claim made in this writ petition.

4. Accordingly, the writ petition stands dismissed. No costs. Consequently, connected miscellaneous petitions are closed.